



Law and Technology Society & Centre  
for Intellectual Property Research and  
Advocacy (CIPRA) presents

The NLSIU  
IPR-Technology Law  
Essay Competition

## **About CIPRA**

The **Center for Intellectual Property Research and Advocacy (CIPRA)** being one of the research and advocacy centers of National Law School of India University is dedicated for research in area of Intellectual Property Rights and Innovations with an objective of enhancing the Intellectual Property knowledge base and research capabilities in related areas. The center attempts to achieve these aims through a two-pronged strategy. Firstly, it attempts to disseminate information on intellectual property rights with a view to create awareness in the public in general. Secondly, it initiates research into relatively unexplored and novel areas, and offers specialised courses on arranging IPR areas.

CIPRA is maintaining a website [www.iprlawindia.org](http://www.iprlawindia.org) which is dedicated to provide one stop research database in regard to the IP related development in India other related jurisdictions.

The CIPRA has under taken various research studies and submitted research reports to various Ministries and Departments of Government of India various IP and Innovation.

The center holds an endowment chair dedicated for research and awareness in regard to IP related law and policy, which was established in 2002 by the Ministry of Human Resource and Development, The Government of India and is being continued by the Ministry of Commerce and Industry, Government of India. CIPRA also holds the Institute of Excellence on Standards and IP (IOES-IP), dedicated for research upon Standards and IP issues.

## **About Law and Technology Society**

The Law and Technology Society (“L-Tech”) is a student-run initiative of the Student Bar Association at the National Law School of India University, Bangalore. We are a 15-member committee actively engaged in academic

research and promotion of the role technology plays in law and policy. In furtherance of this mandate, we organise lectures, panel discussions, competitions and interact with government and industry through policy initiatives and response papers.

### **Competition Rules**

1. This contest is open to all undergraduate students, postgraduate students and research scholars from all streams.
2. Each participant can submit only one entry. Co-authorship up to 2 authors is allowed.
3. Plagiarism of any kind will not be accepted. Only original essays that have not been published elsewhere and have not been submitted to any other organization are to be submitted.
4. The essays will be scored based on originality of analysis, depth of research, style of writing and communication of arguments. The decision of the evaluators will be final and binding.
5. All entries must be written in English only.
6. We respect the author's right to publish the essay on other platforms subsequently. For all the essays that are published in the booklet, the authors are required to credit this competition by declaring "First published by CIPRA & Law and Technology Society, NLSIU in "IPR and Technology: A Collection of Essays".

### **Registration**

1. All interested participants must register by sending a mail to [nlsiuessaysubmission@gmail.com](mailto:nlsiuessaysubmission@gmail.com) by 10<sup>th</sup> May 2019, confirming their participation in the competition. Please mention your name, academic year/position and institution in the body of the mail.
2. There is no registration fee for the competition.

## Topics

Authors can write on any one of the following topics.

1. Disclosure requirements in Technical Standards
2. Impact of 5G on IPR atmosphere
3. Smart contracts and licensing
4. Patenting AI: Legal Implications

## Submission Guidelines

1. There is no hard copy submission. Soft copies of the essays are to be submitted to [nlsiuessaysubmission@gmail.com](mailto:nlsiuessaysubmission@gmail.com) only. Please mention your name, academic year/position and institution in the body of the mail.
2. Every essay must have a title and abstract.
3. The deadline for submission is May 20, 2019, at 11:59 P.M. IST.
4. The suggested word limit is 2500 to 3000 words, exclusive of citations.
5. All documents must be submitted in MS Word format, in Times New Roman, Font Size 12, line spacing 1.5, justified text. Footnotes are to be in size 10 with 1.0 line spacing.
6. A uniform citation style has to be followed throughout the document.
7. No name or identification marks of any kind relating to the author or their institution must be revealed in the word document itself.
8. The submissions must be accompanied with a brief biography of the author(s) that should not exceed 250 words. This will not affect the evaluation of the essays.
9. All file names must include the name of the author(s) as "Essay\_Ashok Kumar".

## Rewards

1. Prizes
  - a. 1st place - Rs. 5000
  - b. 2nd place - Rs. 3000
  - c. 3rd place - Rs 2000
2. A certificate of participation shall be e-mailed to all authors who have successfully submitted an essay.
3. Depending upon the quality of entries, the best scoring essays will be published by CIPRA and Law and Technology Society, NLSIU in a booklet, with due credit given to the authors.
4. The winning author(s) will be offered an internship opportunity with CIPRA.

For any queries, clarifications or requests, please contact us at [lawtech@nls.ac.in](mailto:lawtech@nls.ac.in).

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